

such senior citizen in any place with the intention of wholly abandoning such senior citizen is punishable with imprisonment of either description for a term which may extend to three months or fine which may extend to five thousand rupees or with both. However, the Act comes into force in a State on such date as the State Government, by notification in the official gazette, appoint.

State Level Commissions for Women

1053. SHRI AMBETH RAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether State Level Commissions for Women have been duly constituted by the State Government as per the provisions of law; if so, the details thereof; and

(b) whether any instances of State Governments not constituting the State Commission have been reported to the Government; and if so, the details thereof ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The National Commission for Women Act, 1990 or any other Central Legislation does not mandate constitution of Women Commissions by the States. However, State Commissions are constituted by the respective State Governments under their own State legislations. As per information available, all the States have constituted State Commissions for Women.

Sabla Yojana in Chhattisgarh

†1054. DR. BHUSHAN LAL JANGDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Kishori Shakti Yojana and Sabla Yojana are running in every State of the country;

(b) whether the amount of money allocated to Chhattisgarh includes allocated amount for the years 2012-13 and 2013-14; and

(c) if the said amount has not been fully given, by when the total amount would be given?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes, Sir. Kishori Shakti Yojana (KSY) and Sabla are implemented in every State/Union Territory of the country. At present,

†Original notice of the question was received in Hindi.